



* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 55/2017

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SEEMA BHASIN

..... Plaintiff

Through: Mr. Dhiraj Sachdeva, Adv.

versus

SMT. POONAM BHARGAVA & ORS Defendants

Through: Mr. N.K.Aggarwal and Ms. Nupur Sachdeva, Advs. for D-1 & 2 Mr. Piyush Chhabra and Ms. Sapna Sharma, Advs. for D-3 (through VC) Mr. K.K.Tyagi, Adv. for D-4 (through VC) Mr. Pradeep Gupta and Ms. Sanya Jain, Advs. for D-5 and 6 (through VC)

CORAM: JOINT REGISTRAR (JUDICIAL) SH. DEVENDER NAIN (DHJS)

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<u>ORDER</u> 05.09.2023

IA No. 5711/2023 by plaintiff u/O XXII R2 r/w section 151 CPC for bringing on record the LR's of deceased defendant no.3.

Reply to above mentioned application has been filed on behalf of defendant nos. 1 and 2.

It is submitted by counsel for defendant no.3 that she has not received copy of above mentioned application. Let the same be supplied within two weeks.

Reply to above mentioned application by defendant no.3 be filed within three weeks. Rejoinder, if any, be filed within two weeks thereafter.

This is a digitally signed order.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 18/07/2025 at 10:02:29





Counsel for defendant and 6 seeks some more time

to file reply to above mentioned application.

Considering the order dated 23.03.2023, last and final opportunity is given to defendant nos. 5 and 6 to file the same within three weeks. Rejoinder, if any, be filed within two weeks thereafter.

List for completion of pleadings on 18.12.2023.

DEVENDER NAIN (DHJS), JOINT REGISTRAR (JUDICIAL) SEPTEMBER 5, 2023/cd

Click here to check corrigendum, if any